

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 86 OF 2024**

IN THE MATTER OF :-

Tanaji Ruikar Applicant

V/s.

M/s. Narsinha Stone Crusher & Crush Sand & Ors. Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT No. 4
and 5 MAHARASHTRA POLLUTION CONTROL BOARD AS PER
THE ORDER DATED 7/11/2024.**

1. I, Vidyasagar Vilasrao Killedar, aged about 50 years, occupation: service, the Sub-Regional officer, Maharashtra Pollution Control Board at Sangli, having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am submitting this affidavit on behalf of the Respondent No. 4 and 5 do hereby solemnly affirm state as under:
2. I say and submit that, I am working as the Sub-Regional Officer, at Sangli with the Maharashtra Pollution Control Board w.e.f. August, 2024. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this affidavit only for limited purpose to bring on record the true facts of the case.
3. I say and submit that, In Compliance of Hon'ble National Green Tribunal (WZ) Pune order dated 07-11-2024. The Respondent Board has submitting the present status regarding Respondents 1 & 2 (Respondent No. 1 – M/s.



ESOS MAC 1,3 NGT MATTER IN THE O.A. NO. 86 OF 2024.

Noted & Registered
at Serial Numbers 3/2025

1

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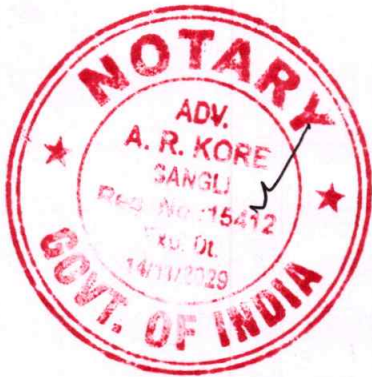
~~E-11 JAN 2023~~

E-11 JAN 2025

Narsinha Stone Crusher and Crush Sand, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli. And Respondent No. 2 – M/s. Narsinha RMC Plant, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli.)

- I) Respondent Board has visited Respondent No. 1 – M/s. Narsinha Stone Crusher and Crush Sand, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli on dated 27-12-2024 for checking compliance of consent conditions. And following observations are made :-

A	Dust containment cum suppression system.	
i)	The crusher (Primary (Jaw Crusher) & Secondary and Screen (Vibratory/rotary)	Partially complied Provided only for screening.
ii)	Belt conveyors	Complied.
B)	Water sprays/sprinklers at following strategic locations.	
i)	Raw materials unloading hopper	Partially complied instead of fixed water sprinkler, provided flexible pipe.
ii)	Chute to Primary/Secondary Crusher	Complied.
iii)	Belt conveyors	Complied.
iv)	Finished product (stock pills)/Discharge Point	Complied.
v)	Regular cleaning and wetting of the ground within premises/water sprinkling arrangement within premises to arrest the fugitive dust emission-	Partially complied Provided tanker as per informed by representative however not observed at site.
C)	Wind breaking wall	Non-complied.



~~11 JAN 2023~~

11 JAN 2025

D)	Metallic roads within premises	Complied.
E)	Tree Plantation along periphery of the plot	Partially complied Planted 70 to 80 trees only. Thick plantation not provided.
F)	During inspection it is observed that industry has provided tin sheet closed compound for VSI sand machine.	Complied.

A copy of visit report dated 27-12-2024 is enclosed marked as an **"Annexure-I"**.

I say and submit that, As per the above non-compliance the Respondent Board has issued Show Cause Notice to Respondent No.1- M/s. Narsinha Stone Crusher and Crush Sand, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli bearing No. MPCB/RO/KOP/SCN/2412300036, Dated 30-12-2024. A copy of Show Cause Notice is enclosed marked as an **"Annexure-II"**

4. I say and submit that the Respondent Board has visited Respondent No. 2 – M/s. Narsinha Ready Mix Concrete Plant, Gat No. 446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli.) on dated 27-12-2024 for checking compliance of closure directions issued by Respondent Board under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and 31A of the Air (Prevention and Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules 2008 as amended time to time vide no. MPCB/RO/KOP/CD/FTS0355 Date 23/07/2024. The Said closure directions issued after refusal of consent to

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11 JAN 2023

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operate due to non-confirming siting criteria for Ready Mix Concrete plant. A copy of closure direction is enclosed and marked as an **Annexure-III**.

5. **The following observation are made during the visit.**

- i) During inspection Ready Mix Concrete Plant found not in operation due to disconnection of electricity supply by Maharashtra State Electricity Distribution Company Ltd. (MSEDCL). A copy of disconnection report to M/s. Narsinha Ready Mix Pant, Gat No. 446/1, At/Post-Kalambi regarding consumer electric supply has been disconnected by Maharashtra State Electricity Distribution Company Ltd. (MSEDCL) on date 14/12/2024 at 5.00 pm. In this regard the mail is received from Junior Engineer, Section Office, Bhose Tal-Miraj, Dist-Sangli on dated 24/12/2024 which is enclosed marked as an "**Annexure-IV**". As well as a copy of visit report dated 27-12-2024 is enclosed marked as an "**Annexure-V**".



Details of Environmental Damage Compensation in respect of M/s. Narsinha Ready Mix Concrete Plant, Gat No. 446/1, At/Post-Bhose, Tal-Miraj, Dist-Sangli.

6. I, say and submit that, as per Hon'ble National Green Tribunal (WZ) Pune order dated 07-11-2024 regarding Environmental Damage Compensation (EDC) to be calculate by the MPCB on the same principle. The details of Environmental Damage Compensation (EDC) are as under-

Environmental Compensation (EC) in Rupees = $PI \times N \times R \times S \times LF$

The RMC Plant was in green category as G-37 w.e.f. 01-07-2021 to 07-10-2024 (Total Nos. of days 1195.)

Then MPC Board has issued circular dated 08-10-2024 regarding change of category of RMC Plant from Green to Orange (G-37 to O-90). Hence EDC is calculated in two part as below. A Copy of the said circular is enclosed as **Annexure-“ VI”**.

I) EDC UNDER GREEN CATEGORY.

Where,

PI = Pollution Index of Industrial Sectors

The unit was falls under the Green Category, Hence, $PI = 30$

N = Number of days violation took place

Number of Days is calculated from Commissioning of the RMC i.e. from 01 July 2021 as per Application submitted by applicant for Consent to Operate till 07-10-2024 i.e. up to Boards circular dated 08-10-2024. A copy of application is enclosed and marked as an **Annexure-VII.**

$N = 1195$ days

R = is a factor in Rupees, which may be minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of Violation. Hence, $R = 250$

S = factor for the scale operation the unit being Small Scale Unit, $S = 1.0$

LF = Location Factor

LF is presumed as 1 for city / town having population less than one million, $LF = 1.0$

Therefore, Environmental Compensation (EC) in Rupees = $30 \times 1195 \times$

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250 x 1.0 x 1.0 = Rs. 89,62,500/- (Rs. Eighty-nine Lakh Sixty-two Thousand and Five Hundred Only)

II) EDC UNDER ORANGE CATEGORY.

Where,

PI = Pollution Index of Industrial Sectors

The unit is now falls under the Orange Category, Hence, PI = 50

N = Number of days violation took place

Number of Days is calculated from 08-10-2024 i.e. from Boards circular dated 08-10-2024 till 14-12-2024 (i.e. disconnection of electricity)

N = 68 days

R = is a factor in Rupees, which may be minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of Violation. Hence, R = 250

S = factor for the scale operation the unit being Small Scale Unit, S= 1.0

LF = Location Factor

LF is presumed as 1 for city / town having population less than one million, LF = 1.0

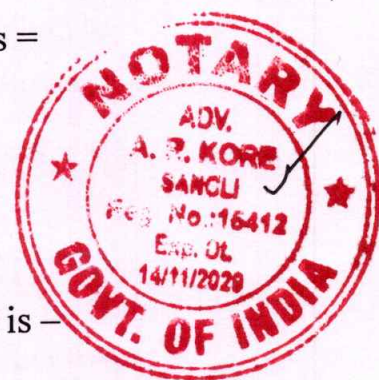
Therefore, Environmental Compensation (EC) in Rupees =

$$= 50 \times 68 \times 250 \times 1.0 \times 1.0$$

= Rs. 8,50,000/- (Rs. Eighty Lakh Fifty Thousand Only)

1]Conclusion: -

The Environmental Compensation applicable on the unit is –



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REG. MATTER IN THE O.A. NO. 86 OF 2024.



The total Environmental Compensation applicable on the unit is Rs. 89,62,500/- + Rs. 8,50,000/- = 98,12,500/- (Rs. Ninety-eight Lakh, Twelve Thousand Five Hundred Only)

A copy of detail Environmental Compensation Calculation report is enclosed as Annexure-“VIII”.

Solemnly affirmed on the day 1st January 2025

For and on behalf of Respondent No. 4 & 5.

Identified by
Ampabil
Adv. Amit m. Puri

Billedar
(Vidyasagar V. Killedar)
Sub Regional Officer-Sangli.



VERIFICATION

I, Vidyasagar V. Killedar, Age-50 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 1st January 2025.

For and on behalf of Respondent No. 4 & 5.

1 JAN 2025



Billedar
(Vidyasagar V. Killedar)
Sub Regional Officer-Sangli.

Solemnly affirmed before me by
Shri vidyasagar v. Killedar
Who is identified before me by *V. Sangli*
Shri Amit m. Puri Adv. *M/S Sangli*
whom personally known.



11/1/2025
ADV. A. R. KORE
NOTARY REG. NO. 15412,
GOVT. OF INDIA
Kaveri Appt., Saraswatinagar
SANGLI - 418 418

Maharashtra Pollution Control Board ANNEXURE-I
Sub-Regional Office, Sangli
Visit Report

Date: 27/12/2024

1	Name and Address of Stone Crusher M/s. Narsinha stone crusher & crush sand	Ghat NO. 446/1 MP - Kalambi tal. Miraj Dist. Sangli.		
2	Industry representative	Mr. Arun Patil		
3	Consent status	3103/2026		
4	Production details	Stone Aggregate - 980 mt/m Crush sand - 50 mt/m		
5	Operational status	Operational		
6	Air Pollution Control Systems provided	Yes	No	Present status
A	Dust containment cum suppression system			
i)	The crusher (primary (jaw crusher) & Secondary and Screen (vibratory/rotary)			provided only for screening.
ii)	Belt conveyors	✓		
B	Water sprays/sprinklers at following strategic locations			
i)	Raw Material unloading Hopper	✓		provided flexible pipe
ii)	Chute to Primary / Secondary Crusher	✓		
iii)	Belt Conveyor	✓		
iv)	Finished product (stock pills)/ Discharge Points	✓		
v)	Regular cleaning and wetting of the ground within premises / water sprinkling arrangement within premises to arrest the fugitive dust emissions			provided tankers as per informed by representative however not observed at site.
C	Wind breaking wall.	.	X	
D	Metallic roads within premises.	✓		
F	Tree plantation along periphery of the plot			no plants to 80 trees only
	Other			

i) During inspection it is observed that industry has provided tin sheet closed compound for VSI sand machine.

V. G. Patil
31/12/2024
27/12/2024

(Charbad)
(Charbad S.J.)
FO MPCB
Sangli.

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,
2660448
Fax No. (0231) 2652952.
E-mail: rokolhapur@mpcb.gov.in



"Your Service Is Our Duty"

Udyog Bhavan, ANNEXURE-III
Near Collector Office,
Kolhapur - 416 003.
Website:
<http://mpcb.mah.nic.in>

No. MPCB/RO/KOP/CDI FTS-0355

Date: 23/07/2024

To,
M/s. Narsinha RMC Plant,
Gat. No.446/1, A/p :- Kalambi,
Tal:- Miraj, Dist:- Sangli.

FTS- 0019		
2024	07	24

Sub: Closure Direction w/s 33A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 and under the Hazardous Waste (M & TM) Rules, 2008 as amended.

Ref: 1). Original Application No. 86/2024 filed before the Hon'ble NGT, Pune.
2). Visit of official of the Board to your unit on 19/06/2023.
3). Refusal of Consent to establish and operate dtd., 10/05/2022.
4). Warning notice issued by SRO Sangli office on 18/07/2023.
5). Proposal Submitted by SRO Sangli.

WHEREAS you are operating your industry in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M & TM) Rules, 2008 as amended.

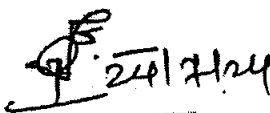
AND WHEREAS it was obligatory on your part to obtain valid consent from the Board and to provide adequate water and air pollution control devices, so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provision of Environment (Protection) Act 1986.

AND WHEREAS, the Board officials visited your unit on 19/06/2023 to check the compliance of refusal notice issued by the Board dtd 10/05/2022 due to non-confirming of distance criteria of RMC plant as per the Notification issued by the Govt. of Maharashtra vide dated 2016, however the unit is continued in operation and not provided the air pollution control system as per the guidelines of RMC plant.

AND WHEREAS, considering the non-compliances of Guidelines for Ready Mix Concrete Plant for sitting criteria as well as operating the unit without consent of the Board and Original Application No. 86/2024 filed before the Hon'ble NGT Court.

AND WHEREAS after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

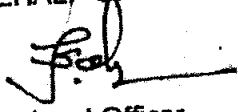
R&R
18
23/07/24.


आवक जावक
म.रा.वि.वि.कं.मर्या.
गंडल कार्यालय,सांगली

NOW, THEREFORE in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & 31A of the Air (Prevention & Control of Pollution) Act, 1981, I, J.S. Salunkhe, Regional Officer of the Board at Kolhapur hereby direct you to stop the manufacturing activity forthwith (within 72 hours) to avoid further damage to the surrounding environment and inform the same to this office immediately. The competent authorities are directed to disconnect the water/electricity supply to your unit immediately, which may please be noted.

This is issued with approval of competent authority of the board.

FOR AND ON BEHALF OF THE BOARD


Regional Officer,
M.P.C. Board, Kolhapur.

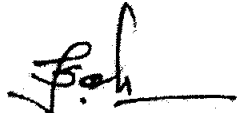
Copy submitted for favour of information to:

1. The Member Secretary, M.P.C. Board, Mumbai.
2. Joint Director (APC), M.P.C. Board, Mumbai.

Copy for information:
Law Officer, M.P.C. Board, Mumbai.

Copy for information & necessary action:

1. The Super tending Engineer, MSEDCL Ltd. Sangli ~~Miraj~~, Dist :- Sangli.
2. The Executive Engineer, Miraj Division, MSEDCL Ltd., Dist :- Sangli .
-They are directed to disconnect electricity supply of aforesaid unit immediately till further orders and report the compliance accordingly.
3. The Gramsevak Kalambi , Tal:- Miraj Dist :- Sangli
-They are directed to disconnect Water supply of aforesaid unit immediately till further orders and report the compliance accordingly


Regional Officer,
M. P.C. Board, Kolhapur

Copy to:

Sub-Regional Officer, M.P.C. Board, Sangli

- He is directed to serve the direction to the RMC Plant, M.S.E.D. Co. Ltd & The Gramsevak Kalambi , Tal:- Miraj Dist :- Sangli and keep vigilance and report the compliance accordingly.



e-sangli@gmail.com

ॐ नमो भगवते वासुदेवाय
ॐ नमो भगवते वासुदेवाय
ॐ नमो भगवते वासुदेवाय

Disconnection of narsinha RMC plant Kalambi



sobhose<sobhose1@gmail.com> To: SRO Sangli Cc: Miraj Rural 1 BU1244 <mrjsdo1244@gmail.com>; Miraj Rural Tech < Tue 12/24/2024 12:52 PM



Respected sir,

As per your disconnection notice to narsinha RMC plant gat no. 446/1,at post Kalambi above consumer electrical supply has been disconnected by MSEDCL on date 14/12/2024 at 5.00pm. Meter of this consumer is submitted to section office Bhose ,photo of the same is attached herewith.

Regards, Virasat M Jamadar Junior Engineer SO Bhose MSEDCL

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MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, SANGLI **ANNEXURE-V**

Tel. No. (0233) 2672032
Fax No. (0233) 2672032
Email: srosangli@mpcb.gov.in



300/2 Udyog Bhavan,
Near Government
Guest House, Sangli
416 416

Date: 27/12/2024

VISIT REPORT

- 1) Name of Industry :- M/s. Narsinha RMC Plant,
and address Gat No 446/1, ~~Gat No~~ A.P. Kalambi
Tal. Miraj Dist. Sangli.
- 2) Date of Visit :- 27/12/2024
Visited By :- Harbad S.J (Fo)
- 3) Industry Representative :- Mr. Arun Patil.
- 4) Consent Status :- Not obtained
- 5) Observations :-
visited the unit for checking compliance
of closure direction issued by Board
vide Dated. 23/07/2024.
i) During inspection RMC found not
in operation due to disconnection
of electricity supply by MSEDC.
ii) During inspection industry representative
has informed that RMC plant was
not in operation since Diwali festival
2024.
iii) Recently MSEDC has informed that
electricity supply of said unit was
disconnected & meter of consumer
is submitted to section office, Bhoase
on Dated. 14/12/2024 vide email dated
24/12/2024.
iv) Previously industry was ~~obtained~~ applied

for combine consent **106** perate vide UAM No.
MPCB - CONSENT - 0000133095 dated. 28/03/2022
which was refused by Board vide Dated.
10/05/2022.


- vi) Said unit is located at a distance ~~60~~ 57.16 mtr
from center of service road of Ratnagiri -
miraj - Solapur - Nagpur NH. No. 166 as per
google earth.
- vii) Said unit is located at a distance 79.45 mtr
from center of NH. No. 166 Ratnagiri -
miraj - Solapur - Nagpur as per google
earth.
- viii) Industry has provided 2 NOS. Silo having
capacity of 50 Ton each & one No. conveyor
belt.

अबाल
अबाल अबा
अ.ब.अ.अ.

Harbad

(Harbad S.J)
Fo MPCB
Sangli.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701		Kalpataru Point, 2nd - 4th Floor
Fax: 24024068 / 24023515		Opp. Cine Planet Cinema,
Website: http://mpcb.gov.in		Near Sion Circle, Sion (E)
E-mail: ast@mpcb.gov.in		Mumbai-400 022.

No. BO/MPCB/AS(T)/Circular/B- **24-1008 - FTS - 034-9**

Date: **08** /10/2024

CIRCULAR

Sub: Categorization of Ready-Mix Concrete Plants from category G -37 to O-90.

- Ref:**
- 1) Modified directions u/s 18(1) (b) of the Water (P&CP), Act 1974, u/s 16 (2)(c) of the Air (P&CP) Act, 1981 regarding Harmonization of classification of industrial sectors under RED/ ORANGE/ GREEN/ WHITE categories
 - 2) Minutes of 9th Categorization Committee meeting of 2024-2025 held on 1 /10/2024.

Central Pollution Control Board has issued Modified directions u/s 18(1) (b) of the Water (P&CP), Act 1974, u/s 16 (2)(c) of the Air (P&CP) Act, 1981 regarding Harmonization of classification of industrial sectors under RED/ORANGE/GREEN/WHITE categories, wherein, Ready-Mix Concrete Plants are categorized under Green category under Sr. No. G-37 & Original Sr. No. G-72.

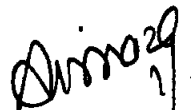
Hon'ble High Court, Bombay has passed various orders on 31/10/2023, 06/01/2023, 10/11/2023, 11/12/2023, 06/02/2024, 18/03/2024 & 20/06/2024 in the Suo Moto PIL No. 3 of 2023 by taking Suo Moto cognizance of the deteriorating air quality in Mumbai and surrounding areas as reported in various newspaper articles.

At present, urbanization is taking place on a large scale in the state of Maharashtra. Construction is a major part of this urbanization and Ready-Mix Concrete (RMC) industries are essential for this. RMC plants located in the city are one of the sources of air pollution.

Considering, issue regarding classification of RMC units which was deliberated during various internal meetings of MPCB wrt deteriorating air quality in Mumbai and surrounding areas & decided to refer the proposal to Industry categorization committee constituted by the Board.

Accordingly, the proposal for categorization of RMC units was discussed before 9th Categorization Committee meeting of 2024-2025 held on 1 /10/2024 & the committee has decided to categorize Ready-Mix Concrete units from Green Category to Orange Category (Sr. No. G-37 to Sr. No O-90).

All the Regional Officers & Sub Regional Officer's of the Board should implement this circular scrupulously without fail & accordingly amend the consents of Ready-Mix Concrete units in their jurisdiction from Green category to Orange category within 1 month period, failing which the existing consents of RMC units accorded in Green category shall be deemed as cancelled.


(Dr Avinash Dhakne, IAS)
Member Secretary

Copy submitted to: The Hon'ble Chairman, MPC Board Mumbai- for favor of information.

Copy to:

1. All HODs, MPC Board Mumbai. - For information & necessary action

Copy to:

1. All Regional Officer, MPC Board. They are directed to ensure that the above Circular shall be brought to the notice of all Ready Mix Concrete units in their jurisdiction & give wide publicity and immediately implement the same by issuing amendment in consent.
2. All Sub-Regional Officer, MPC Board. They are directed to ensure that the above Circular shall be brought to the notice of all Ready Mix Concrete units in their jurisdiction & give wide publicity and immediately implement the same by issuing amendment in consent.
3. SO/EIC- He is directed to host the circular on Board's website & make necessary changes on portal to change the category of RMC units from G-37 to O-90.



109 Maharashtra Pollution Control Board

ANNEXURE-VII

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No: MPCB-CONSENT-0000133095	Application Date: Feb 27, 2022	Payment Received on: Mar 28, 2022	Industry Name: M/S.- Narsinha RMC Plant
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Industry Information

Consent To: Operate	IIN No.:	Submit to: SRO - Sangli	Gross Capital in lakhs 95.00
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Type of institution: Industry	Industry Type: G37 Ready mix cement concrete	Category: Green	Scale: S.S.I
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EC Reqd. No	EC Obtained No	EC Ref. No. -
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Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)	No
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General Information

- Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name Mr. Bhimrao Mahadev Patil	Address Gat. No.446/1, A/P.- Kalambi, Tal.- Miraj, Dist.- Sangli.
Designation Proprieter	Taluka Miraj
Area Grampanchayat Area	District Sangli
Telephone 9423873136	Fax NA
Email narsinha.rmc@gmail.com	Pan Number ALYPP0957C

- (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name
M/S.- Narsinha RMC Plant

Location of Unit

Gat.No.446/1,A/P.-Kalambi, Tal.- Miraj, Dist- Sangli.

110**Survey number/Plot Number**

Cat.No. 446/1

Taluka

MIRAJ

District

Sangli

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission**Planning Authority**

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body**Name of the licence issuing authority****Sanction plan/ Approved layout Plan/Commencement Certificate**

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

Mr. Manoj Bhimrao Patil

Telephone number

9423873136

Fax number

NA

Officer responsible for day to day business

Arun Patil

4. (a.) Are you registered Industrial unit ?

Yes

Registration number

112104014 Date.- 17/03/1997

Date of registration

Jul 1, 2021

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)

95.00

*** Verified**

CA Certificate

*** Terms**

4

*** Consent Fee**

20000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From

SH/NH

Distance(Km)

1.00

*** Name**

Miraj Pandarpur State Highway

River

20.00

Krishna

Human Habitation

0.00

--NA--

Religious Place

0.00

--NA--

Historical Place

0.00

--NA--

Creek/Sea

0.00

--NA--

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
	No	No		

8. If the site is situated in notified industrial estate,

Details

(a) Whether effluent collection, treatment and disposal system has been provided by the authority.

No

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(b) Will the applicant utilize the system, if provided.

No

(c) If not provided, details of proposed arrangement.

9.

(a) Total plot area (In square meter)

(b) Built up area and (in square meter)

(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)

2000

500

10. Month and year of commissioning of the Unit.

01-Jul-2021

11. Number of workers and office staff

Workers

staff

Hrs. of shift

Weekly off

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?

No

(b) If yes, please state population staying

Number of person staying

Water consumption

Sewage generation

Whether is STP provided?

No

(c) Indicate its location and distance with reference to plant site.

Number of person staying

Water consumption

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
RMC	Brass/M	Ready Mix Concrete	0	500	0	500	NA

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Stone Aggregate, Cement, Solvent	Brass/M	500	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Part B : Waste Water aspects16. Water consumption for different uses (m³/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	0.4	0.2	Septic Tank	NA	On Land for Gardening	NA
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--		--NA--	NA
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--		--NA--	
Industrial Cooling, spraying in mine pits or boiler feed	1.0	0	--NA--		--NA--	
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
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18. Quantity of waste water (effluent) generated (m³/day)

Domastic Process	Boiler Blowdown DM Plants/Softening	Industrial Washing	Cooling water blowdown Tail race discharge from
-------------------------	--	---------------------------	--

* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m³/day)

Treatment unit	Size (mxm)	Retention time (hr)
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21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m³/day)

Treatment unit	Size (mxm)	Retention time (hr)
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22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m³)

If yes, state at which stage-Whether before, intermittently or after treatment.

No

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If yes; state at which stage-Whether before, intermittently or after treatment.

No

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)

(iii) into sea

(v) On land for irrigation on owned land/ase land. Specify cropped area.

(ii) into creek/estuary (name of Creek/estuary)

(iv) into drain/sewer (owner of sewer)

(vi) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)
Mode of disposal types other (if any)

Mode of disposal types Recycle

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH NA

SS (mg/l) NA

BOD (mg/l) NA

COD (mg/l) NA

TDS (mg/l) NA

Specific pollutant if any	Name	Value
1	NA	NA

Treated Effluent

pH NA

SS (mg/l) NA

BOD (mg/l) NA

COD (mg/l) NA

TDS (mg/l) NA

Specific pollutant if any	Name	Value
1	NA	NA

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Electricity	--NA--	0	0
Ash content	Sulphur content	Quantity	Other (specify)
0	0	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

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(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
NA	NA	NA	NA
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
0	NA	NA	NA
(i) Diameter/Size, in meters	(j) Gas quantity, Nm ³ /hr.	(k) Gas temperature °C	(l) Exit gas velocity, m/sec.
NA	0	NA	NA
(m) Control equipment preceding the stack	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , Nox, Sox TPM etc.	(o) Emissions control system provided	(p) In case of D.G. Set power generation capacity in KVA
NA	NA	NA	NA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder\etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Poart hole	No	Details
Platform	No	Details
Ladder	No	Details

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1				

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Min	Max	Method of collection	Method of reception
		NA	NA
Method of storage	Method of transport	Method of treatment	Method of disposal
NA	NA	NA	NA

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Unit	Party from whom purchased	Party to whom sold
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32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

33.

Copy of format of manifest/record Keeping practiced by the applicant.

34.

Details of self-monitoring (source and environment system)

35.

Are you using any imported hazardous waste. If yes, give details.

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

38. Quantity of hazardous waste disposal

(i) Within factory

(ii) Outside the factory (specify location and enclose copies of agreement.)

(iii) Through sale (enclosed documentary proof and copies of agreement.)

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

(v) Other (Specify)

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

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42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
NA	0	--NA--	NA	NA	NA

44. Hazardous Chemicals – Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

(iv) Has approval of site been obtained from the concerned authority?

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

(vi) Has information on imports of Chemicals been provided to the concerned authority?

(vii) Does the unit possess a policy under the PLI Act?

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
Square meter	Square meter(%)	

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

20 Trees Planted at our site

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

(b) Any other additional information that the applicants desires to give

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

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51.

I/We enclosed here with a demand draft for Rs

Drawn in favour of Maharashtra Pollution Control Board as the fee for Consent/authorisation for a period upto

Yours faithfully

Signature :

Name : Mr. Manoj Bhimrao Patil

Designation : Proprieter

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	Dust	SPM,RSPM	Water Sprinkler, Tree Plantation, Covered,	NA

Separate EM Provided No Other Emission Sources NA

Measures Proposed NA Foul Smell Coming Out No

Air Sampling Facility Details NA

D.G. Set Details

Description	Capacity(KVA)	Remarks
NA	0	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Details

Bank Name	DD No.	DD Date	DD Amount	Remarks
	WHMP1013592040	Mar 28 2022 12:00:00:000AM	20000.00	

Report on Environmental Compensation to be levied on M/s. Narsinha RMC Plant, Gat No.446/1, At/Post-Kalambi, Tal-Miraj, Dist-Sangli. in compliance with the Order passed by Hon'ble National Green Tribunal (WZ) dated 07.11.2024 in the matter of Original Application No. 86 of 2024 (WZ) Tanaji Ruikar Vs M/s. Narsinha Stone Crusher & Crush Sand & Ors.

Background:-

In the matter of Original Application No. 86 of 2024 (WZ) Tanaji Ruikar Vs M/s. Narsinha Stone Crusher & Crush Sand & Ors. As per the Order dated 07.11.2024 of the Hon'ble NGT about the M/s. Narsinha RMC Plant regarding not obtained Consent to Establish / Operate from Maharashtra Pollution Control Board, not complying the distance Criteria of RMC Plant and causing pollution in surrounding area.

Industry is operate without consent to Establish and Operate as well as not confirming distance criteria as per ready mix concrete guidelines. MPCB has issued the Closure Directions u/s 33A of Water (P & CP) Act, 1974 dated 23.07.2024, 31A of the Air (P & CP) Act, 1981 The copy is enclosed herewith for ready reference Annexure- "A".

As per the Hon'ble NGT order dated 07.11.2024 directed to make the calculation of EDC and submit its report before the next date. Copy of the said order is enclosed as Annexure-"B".

This report is about the calculation of Environmental Compensation applicable on the said unit in compliance of the aforesaid order dated 07.11.2024 of the Hon'ble Tribunal.

1]Environmental Compensation:-

Environmental Compensation due to operating the commercial manufacturing of Ready Mix Concrete Plant without obtaining Consent to Operate from Maharashtra Pollution Control Board and non-compliances observed during the earlier observations.

Methodology recommended in "Report of the CPCB in house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund which has also been referred by the Hon'ble NGT in its order dated 28.08.2019 in the matter of Original Application No. 593

/ 2017 titled Paryavaran Suraksha Samiti & Anr. Versus Union of India and Ors may be used to calculate Environmental Compensation on the unit for above non compliances.

Environmental Compensation (EC) in Rupees = $PI \times N \times R \times S \times LF$
The RMC Plant was in green category as G-37 w.e.f. 01-07-2021 to 07-10-2024 (Total Nos. of days 1195.)

Then MPC Board has issued circular dated 08-10-2024 regarding change of category of RMC Plant from Green to Orange (G-37 to O-90). Hence EDC is calculated in to parts as below:-

I) EDC UNDER GREEN CATEGORY.

Where,

PI = Pollution Index of Industrial Sectors

The unit was falls under the Green Category, Hence, $PI = 30$

N = Number of days violation took place

Number of Days is calculated from Commissioning of the RMC i.e. from 01 July 2021 as per Application submitted by applicant for Consent to Operate till 07-10-2024 i.e. up to Boards circular dated 08-10-2024.

$N = 1195$ days

$R =$ is a factor in Rupees, which may be minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of Violation. Hence, $R = 250$

S = factor for the scale operation the unit being Small Scale Unit, $S = 1.0$

LF = Location Factor

LF is presumed as 1 for city / town having population less than one million,
 $LF = 1.0$

Therefore, Environmental Compensation (EC) in Rupees

$= 30 \times 1195 \times 250 \times 1.0 \times 1.0 = \text{Rs. } 89,62,500/-$

(Rs. Eighty-nine Lakh Sixty-two Thousand and Five Hundred Only)

II) EDC UNDER ORANGE CATEGORY.

Where,

PI = Pollution Index of Industrial Sectors

The unit is now falls under the Orange Category, Hence, $PI = 50$

N = Number of days violation took place

Number of Days is calculated from 08-10-2024 i.e. from Boards circular dated 08-10-2024 till 14-12-2024 (i.e. disconnection of electricity)

N = 68 days

R = is a factor in Rupees, which may be minimum of 100 and maximum of 500. The aforesaid report also suggests considering R as 250 as the Environmental Compensation in cases of Violation. Hence, R = 250

S = factor for the scale operation the unit being Small Scale Unit, S= 1.0

LF = Location Factor

LF is presumed as 1 for city / town having population less than one million, LF = 1.0

Therefore, Environmental Compensation (EC) in Rupees

$$= 50 \times 68 \times 250 \times 1.0 \times 1.0 = \text{Rs. } 8,50,000/-$$

(Rs. Eighty Lakh Fifty Thousand Only)

2]Conclusion: -

The Environmental Compensation applicable on the unit is -

The total Environmental Compensation applicable on the unit is Rs. 89,62,500/- + Rs. 8,50,000/- = 98,12,000/- **(Rs. Ninety-eight Lakh, Twelve Thousand and Five Hundred Only)**

(J. S. Hajare)
Regional Officer,
M.P.C. Board, Kolhapur.